

RAJYA SABHA

*Friday, the 1st August, 1975/the 10th
Savana, 1897 (Saka)*

The House met at eleven of the clock.
Mr. Chairman in the Chair.

PAPERS LAID ON THE TABLE

**The Coir Board Services (Classification,
Control and Appeal) Amendment Bye-Laws,
1975**

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRY AND CIVIL
SUPPLIES (HRI Z. R. ANSARI) : Sir, I
beg to lay on the Table a copy (in English
and Hindi) of the Ministry of Industry and
Civil Supplies (Department of Industrial
Development) Notification S.O. No. 2279,
dated the 19th July, 1975, publishing the
Coir Board Services (Classification, Control
and Appeal) Amendment Bye-laws, 1975.

**Annual Accounts (1971-72) of the Coal
Board and related papers**

ऊर्जा मंत्रालय में उपसत्री (प्रो० सिद्धेश्वर
प्रसाद) श्रीमान, मैं 1971-72 के वर्ष के लिए
कोयला बोर्ड के वार्षिक लेखों की एक प्रति (अंग्रेजी
तथा हिन्दी में) और उस पर लेखा परीक्षा प्रति-
वेदन, प्रलेख को सभा पटल पर रखने में हुए विलम्ब
के कारणों का दर्शाने वाले एक विवरण सहित सभा
पटल पर रखता हूँ।

MOTION RE. APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL, 1973

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS, DE-
PARTMENT OF PERSONNEL AND
ADMINISTRATIVE REFORMS AND
DEPARTMENT OF PARLIAMENTARY

30 RSS/75-1.

AFFAIRS (SHRI OM MEHTA) : Sir, I beg
to move :

"That this House concurs in the re-
commendation of the Lok Sabha that the
Rajya Sabha do appoint one member of
the Rajya Sabha to the Joint Committee
on the Constitution (Thirty-second
Amendment) Bill, 1973, in the vacancy
caused by the retirement of Shri Niren
Ghosh from the membership of the Rajya
Sabha on the 9th July, 1975, and resolves
that Shri Salil Kumar Ganguli, member
of the Rajya Sabha, be appointed to the
said Joint Committee to fill the vacancy."

*The question was put and the motion
was adopted.*

THE TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL, 1974

THE MINISTER OF COMMUNICA-
TIONS (SHRI S. D. SHARMA) : Sir, I beg
to move :

"That the following amendments made
by the Lok Sabha in the Telegraph Wires
(Unlawful Possession) Amendment Bill,
1974, be taken into consideration,
namely ;

Enacting Formula

1. That at page 1, line 1, for
'Twenty-fifth' substitutes 'Twenty-sixth'.

2. That at page 1, line 4, for '1974'
substitute '1975'."

Sir, this Bill was passed by the Rajya
Sabha on 25th November, 1974 but it
could not be passed in 1974 in the Lok
Sabha. Day before yesterday Lok Sabha
has adopted this Bill, just as it was passed
by the Rajya Sabha. We have got to make
certain formal amendments. The one is
that in place of the "Twenty-fifth" year of
the Republic it will be the "Twenty-sixth"
year of the Republic and the other is,